

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4324  
ANSWERED ON:18.12.2001  
NON -COMPLIANCE OF PROVISION OF PANCHAYATS  
CHINTAMAN NAVSHA WANAGA

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Union Government have received any complaints of non-compliance with provision of section 4(1) of the Panchayats (Extension to the Scheduled Area) Act, 1996;
- (b) if so, the details thereof during the last three years; and
- (c) the steps being taken/proposed to be taken to restrict transfer of tribal land in the Scheduled Areas?

**Answer**

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

- (a) and (b) No, Sir. However, the subject of Panchayat Raj is being dealt in Ministry of Rural Development as per the Allocation of Business Rules.
- (c) Various States Governments have enacted Laws to restrict transfer of tribal land in the Scheduled Areas. A list of Land Alienation Laws in TSP States is given in the statement enclosed.